

## Attention:

Assessees having Central Excise & Service Tax Disputes

# A golden opportunity

## One stop solution for tax dispute resolution



**SABKA VISHWAS**  
(Legacy Dispute Resolution)  
**SCHEME, 2019**  
For Service Tax and Central Excise  
*Make a New Beginning!*



**Scheme valid till 31<sup>st</sup> December, 2019**

Avail the golden opportunity, now. Say goodnight to sleepless nights, spend time with the family and not the law courts. The scheme is a boon that helps you concentrate on your business. You save both time and money and get peace of mind.

### **BENEFITS UNDER THE SCHEME**

- ⇒ Total waiver of interest & penalty
- ⇒ Immunity from prosecution

#### **Cases pending in Litigation, Appeal, Enquiry, Investigation and Audit:**

- (a) Duty less than ₹ 50 Lakh : Pay only 30% of the duty
- (b) Duty more than ₹ 50 Lakh : Pay only 50% of the duty

#### **In case of tax arrears:**

- (a) Duty less than ₹ 50 Lakh : Pay only 40% of the duty
- (b) Duty more than ₹ 50 Lakh : Pay only 60% of the duty

**If you voluntarily disclose any past dues** then simply pay the due amount only

For scheme details visit [www.cbic-gst.gov.in](http://www.cbic-gst.gov.in)



**Central Board of Indirect Taxes and Customs**